

2162
7
CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

Circuit Bench at Lucknow

Registration O.A. No.224 of 1989 (L)

Nagar Singh Applicant

Versus

Union of India & Others Opposite Parties.

Hon. Justice Kamleshwar Nath, V.C.

This application under Section 19 of the Administrative Tribunals Act XIII of 1985 is for correction of the applicant's date of birth in the service record.

2. Shri Arjun Bhargava appearing on behalf of the opposite parties pointed out on the last date i.e. 13.9.89 that the applicant is an employee of the Railway Protection Force and therefore the application is not maintainable before this Tribunal in view of Section 2 (a) of the Act. The applicant's learned counsel had sought time on that date to meet the objection. No one is present on behalf of the applicant today.

3. There is no doubt that the applicant has claimed relief in his capacity as Assistant Sub Inspector in the Railway Protection Force. There is also no doubt that the provisions of the Administrative Tribunals Act, 1985 do not apply to any member of the Naval, Military or Air Force or "of any other armed forces of the Union" in view of Section 2(a) of the Act.

2

13
2

- 2 -

Section 3 of the Railway Protection Force Act as amended in 1985 lays down that an armed force of the Union of India to be called as Railway Protection Force shall be constituted and maintained by the Central Government. It must be held therefore that the applicant is a person who is a member of an armed force of the Union. That being so, this Tribunal has no jurisdiction in the matter in dispute.

4. The petition is dismissed for want of jurisdiction of this Tribunal. It will be open to the applicant to move the competent Court.

Sh

Vice Chairman

Dated the 24th October, 1989.

RKM

ANNEXURE -A

CAT

CENTRAL ADMINISTRATIVE TRIBUNAL
Circuit Bench, Lucknow
Opp. Residency, Gandhi Bhawan, Lucknow

INDEX SHEET

CAUSE TITLE _____ of 19

NAME OF THE PARTIES _____

Applicant

Versus

Respondent

Part A, B & C

Sl. No.	Description of documents	PAGE
<u>Att 26-10-89</u>		

Certified that no further action is required to take and
that the case fit for closing and receipt of the recordancy (D).

1/2/2011
1/2/2011

SOL

H C - B 1/11/2011

(P)

CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH, LUCKNOW

Registration No. 224 of 1989(L).

APPLICANT(S) Nagar Singh

RESPONDENT(S) Union of India.

Particulars to be examined

Endorsement as to result of examination

1.	Is the appeal competent?	Yes
2.	a) Is the application in the prescribed form?	Yes
	b) Is the application in paper book form?	Yes
	c) Have six complete sets of the application been filed?	only five sets have been filed
3.	a) Is the appeal in time?	Yes
	b) If not, by how many days it is beyond time?	N.A.
	c) Has sufficient cause for not making the application in time, been filed?	Yes
4.	Has the document of authorisation/ Vakalatnama been filed?	Yes
5.	Is the application accompanied by B.D./Postal Order for Rs.50/-	Yes
6.	Has the certified copy/copies of the order(s) against which the application is made been filed?	Yes
7.	a) Have the copies of the documents relied upon by the applicant and mentioned in the application, been filed?	Yes
	b) Have the documents referred to in (a) above duly attested by a Gazetted Officer and numbered accordingly?	Yes
	c) Are the documents referred to in (a) above neatly typed in double space?	Yes
8.	Has the index of documents been filed and paging done properly?	Yes
9.	Have the chronological details of representation made and the outcome of such representation been indicated in the application?	Yes
10.	Is the matter raised in the application pending before any court of Law or any other Bench of Tribunal?	No

27/2

<u>Particulars to be Examined</u>		<u>Endorsement as to result of examination</u>
11.	Are the application/duplicate copy/spare copies signed ?	Yes
12.	Are extra copies of the application with Annexures filed ?	Yes
a)	Identical with the Original ?	Yes
b)	Defective ?	No
c)	Wanting in Annexures	Yes
	Nos. _____ pages Nos. _____ ?	
13.	Have the file size envelopes bearing full addresses of the respondents been filed ?	No
14.	Are the given address the registered address ?	Yes
15.	Do the names of the parties stated in the copies tally with those indicated in the application ?	Yes
16.	Are the translations certified to be true or supported by an Affidavit affirming that they are true ?	Yes
17.	Are the facts of the case mentioned in item no. 6 of the application ?	Yes
a)	Concise ?	Yes
b)	Under distinct heads ?	Yes
c)	Numbered consecutively ?	Yes
d)	Typed in double space on one side of the paper ?	Yes
18.	Have the particulars for interim order prayed for indicated with reasons ?	Yes
19.	Whether all the remedies have been exhausted.	Yes

dinesh/

may be placed before the Hon'ble
Court on 30-8-04.

Attn: M/s

28/8/04

P.G. to Hon. V.C.

Hon. Justice K. Nath, V.C.

Issue notice to O.Ps. to show cause why the petition be not admitted.

In the matter of interim relief, issue notice & list for admission & order on 13-9-04 on which date the O.P. will produce the Service Book or other record of the initial appointment given to the applicant on 14-12-53. Till the next date of hearing the applicant shall not be relieved from Service on the basis of the impugned order dt. 13/12-1-04 contained in Annexure - I.

13/9/04. Hon Justice K. Nath, V.C. V.C.
Hon K. J. Raman, A.M.

Shri Arjun Bherwani makes appearance on behalf of opposite parties and files a preliminary objection that the application is not maintainable before this Tribunal because the applicant is an employee of the Railway Protection Force which is an armed force of the Union of India within the meaning of section 2(a) of the Administrative Tribunals Act, 1985. The learned counsel refers to Section 3 of the Railway Protection Force Act ~~as amended in 1985~~ which mentions that an armed force of the Union of India, to be called as the Railway Protection Force, shall be constituted and maintained by the Central Government. The learned counsel for the applicant requests for time to meet the objection, list for admission on 24-10-04.

The learned counsel for the opposite parties correctly contends that the interim order deserves to be vacated. We see no reason to maintain the interim order. The interim order dated 3-9-04 is therefore vacated. A copy of the order may be given to the learned counsel for the opposite parties.

10/10
A.M.

10/10
V.C.

OK
No objection filed by the learned counsel for the applicant submitted to submission

Central Administrative Tribunal
Circuit Bench Lucknow
Date of Filing 28/8/89

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL Receipt by Post.....

ADDITIONAL BENCH AT LUCKNOW

128
Deputy Registrar(J)

Nagar Singh

...

Applicant

versus

Union of India, Ministry of Railways and others .. Opposite Parties

INDEX

Sl. No.	Particulars	Page No.
1.	Application U/s. 19 of the Administrative Tribunal Act 1985 with affidavit.	
2.	Impugned order dated 13/17 January, 1989 (Retirement notice)	
3.	Impugned order dated 7.6.1989	
4.	Annexure No. 1 Copy of School Leaving Certificate (T.C.)	
5.	Annexure No. 2 Copy of Principal's Certificate.	
6.	Annexure No. 3 Copy of application applicants representation dated 11.2.1989	
7.	Postal Order No. <u>4</u> DD 799227, dated 25.8.1989	
8.	yakalatnama	

N. P. SRI VASTAVA
Advocate

COUNSEL FOR THE APPLICANT

Lucknow :

Dated : August 28, 1989.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,
ADDITIONAL BENCH AT LUCKNOW.

(A/B)

OA 224 of 19 (C)

Sri Nagar Singh aged about 55 years S/o.
Late Sri Ram Surat Singh, R/o. quarter
No. T 14 D, Railway quarter, Faizabad,
permanent resident of village Ramrey Pur,
P.O. Awazpur, District Varanasi.

Applicant

...

Versus

1. Union of India through Secretary to
Government, Ministry of Railway,
New Delhi.

2. The Chief Security Commissioner,
Northern Railway, Baroda House,
New Delhi.

3. The Divisional Security Commissioner,
R.P.F. Northern Railway,
Lucknow.

Opposite Parties

APPLICATION UNDER SECTION 19 OF THE
ADMINISTRATIVE TRIBUNALS ACT, 1985.

1. Particulars of the applicant.

(i) Nagar Singh

(ii) Late Sri Ram Surat Singh

(iii) Working as A.S.I. in R.P.F. Company No. 36
Faizabad.

(iv) Resident of Quarter No. T 14 D, Railway
Quarter, Faizabad.

(v) permanent resident of village Ramrey Pur,
P.O. Awazpur, District Varanasi.

✓

2. Particulars of the Respondents/opposite parties -

- (i) Union of India through Secretary to the Govt., Ministry of Railways, New Delhi.
- (ii) The Chief Security Commissioner, R.P.F., Northern Railway, Baroda House, New Delhi.
- (iii) The Divisional Security Commissioner, R.P.F. Northern Railway, Lucknow.

3. Particulars of the order -

- 1. Divisional Force order No. 07/iii/Lucknow/89, dated 13.1.1989 from Divisional R.P.F. Office, Hazratganj, Lucknow, passed by Divisional Security Commissioner, R.P.F., Northern Railway, Lucknow.
- 2. Divisional R.P.F. Office, Hazratganj, Lucknow letter No. PF/ASI-NS/36/89, dated 7.6.1989
- 4. That the applicant declares that the subject matter of the order against which he wants redressal is within the jurisdiction of the Tribunal.
- 5. The applicant further declares that application is within the limitation prescribed by Section 21 of the Administrative ~~the~~ Tribunal Act 1985
- 6. Facts of the case:-

 - (i) That the applicant was appointed as watchman in ~~watchmen~~ watch and ward under Chief Security Officer, Watch and Ward, Northern Railway, Lucknow on 14th December, 1955.
 - (ii) That the applicant at the time of joining service, furnished IX pass certificate in which his date of birth was mentioned as

20th July, 1934.

- (iii) That the date of birth as mentioned in School records is 20th July, 1934 (A photostat copies of the School Leave Certificate and certificate of the Principal are filed herewith as Annexure No. 1 and 2).
- (iv) That ~~the~~ he was promoted as Naik in Railway Security Force after about 4 years.
- (v) That he got further promotion as Havaldar in the year 1975/76 in Railway Protection Force and was posted at Varanasi.
- (vi) That he was transferred as Hawaldar in R.P.F. Company No. 34/ Alam Bagh Store No. 31 at Lucknow.
- (vii) That he was promoted as A.S.I. on 21.11.1988 and posted at Faizabad.
- (viii) That ever since he has been working as A.S.I. in 36th Company Faizabad ever since.
- (ix) That the applicant came to know that through impugned order dated 13/17 January 1989 issued by Respondant No. 3 that his date of birth in official records has been mentioned as 25.8.1931 and his date of retirement has been mentioned as 31.8.1989.
- (x) That the applicant immediately moved a representation to the effect that his date of birth as per School records is July 20, 1934 and requested for necessary correction in the official records.
(A copy of the certificate of the representation

dated 4.2.89 is filed as Annexure No. 3)

(xi) That the above mentioned representation was rejected by the respondent No. 3 by impugned order No. 2 dated 7.6.89.

(xii) That the aforesaid representation of the applicant was rejected by Respondant No. 3 without assigning any reason vide impugned order No. 2

(xiii) That the impugned orders dated 13/17-1.1989 and 7.6.1989 are arbitrary, capricious and against provisions of law.

(xiv) That the respondent No. 3 rejected the representation of the applicant without applying his mind.

(xv) That the basis for entering 25.8.31 as applicant's date of birth in his service records is not known to the applicant.

7. That in view of the facts mentioned in para 6 above the applicant prays for the following reliefs:-

(i) That the Opposite Parties be directed to change the date of birth of the applicant in the Service Records on the basis of the date of birth mentioned in his School leaving certificate (T.C.) filed as Annexure No. 1

(ii) That Opposite Parties be directed not to retire the applicant on 31.8.89.

(5)

(iii) That impugned order no. 1 be quashed in so far as it concerns the applicant and the impugned order No. 2 be quashed in toto.

(iv) That any other relief that the Hon'ble Tribunal deem fit may also be awarded to the applicant.

(v) That the costs of the petition be also awarded to the applicant.

8. Interim order prayed for -

That as an interim relief the operation of retirement notice dated 13/17 January 1989 (impugned order No. 1) and consequential order impugned order No. 2 be stayed till the disposal of the petition for if the operation of the impugned orders is not stayed the applicant will be retired on 31.8.89 which will put him to a great financial loss which cannot be compensated by his retirement at a later date.

9. Details of the remedies exhausted -

The applicant declares that all the remedies have been exhausted.

10. Matter not pending with any other court, etc.

The applicant further declares that the matter regarding which the application has been made is not pending in any Court of law, or any other authority or any other bench of the Tribunal.

(6)

11. Particulars of Bank Draft/Postal order in respect of the Application Fee.

Postal Order No. 2% DD 799227 dated 25.8.89
from Aminabad Post Office, Lucknow.

12. Details of Index -

Index in duplicate containing the details of documents to be relied upon is enclosed.

(From 1 to)

13. List of enclosures

Annexure No.	Particulars	Page No.
1.	Copy of impugned order dated 13/17 January, 1989	
2.	Copy of impugned order dated 7.6.1989	
3.	Photo copy of School Leaving Certificate (T.C.)(Annexure 1)	
4.	Copy of Principal's certificate	
5.	Copy of applicant's represen- tation dated 11.2.1989 (Annexure No. 3)	

In Verification :

I Nagar Singh son of Late Sri Ram Surat Singh
aged about 55 years working as A.S.I., R.P.F.,

✓

.... 7

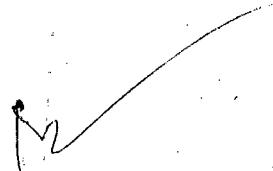
(7)

R.P.F. Faizabad, Northern Railway, Resident
of quarter No. T 14 D Railway quarter Faizabad
do hereby verify that the contents from para-
graphs 1 to 13 are true to my personal know-
ledge and belief and that have not suppressed
any material facts.


Signature of the Applicant.

Place : Lucknow

Date : August , 1989 .


M


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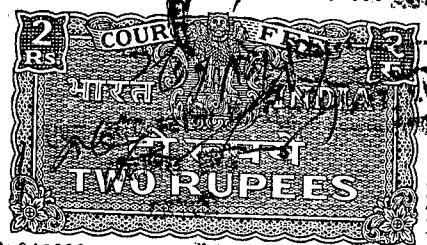
1989

AFFIDAVIT
COMMISSIONER
COURT OF RECORD
HIGH COURT
LUCKNOW
U.P. M/s. Mr. Alain
1985

AP/1

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH, LUCKNOW

(Application under Section 19 of the Administrative
Tribunal Act, 1985)



BETWEEN

Nagar Singh

...

Applicant

AND

Union of India and others

Respondants

AFFIDAVIT

I, Nagar Singh aged about 55 years S/o. Late Sri
Ram Surat Singh, Resident of quarter No. T 14 D Railway
Quarter Faizabad, permanent resident of village Ramrey Pur
P.O. Awazpur, District Varanasi do hereby affirm on oath
as under :-

2. That all the paragraphs of the application filed
by the applicant may read as part of the affidavit
as if set out here in verification.

.... 2

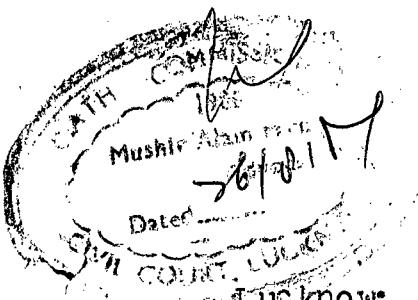
AP/1

1/1

(2)

2. That the deponent states that Impugned order No. 1 and 2 and Annexures 1 to 3 Annexed with the application are true copies of the originals. The deponent has personally verified the said copies and found them correct.

3. That the contents of the affidavit are true and that no portion of this is false and that nothing material has been concealed.



1/1
DEPONENT

Dated : August 26, 1989.

VERIFICATION

I, the above named deponent do hereby verify that the contents of paras 1 to 3 of this affidavit and those of paragraphs 1 to 13 of the application are true to my knowledge and belief.

Verified this the 26th day of August 1989 at Lucknow.

1/1
DEPONENT.

The deponent has signed before me and I identify his signatures.

MUSHIR ALAM FARUQI
Oath Commissioner
Court of Lucknow

N.P. SRIVASTAVA
Advocate.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH AT LUCKNOW

NAGAR SINGH Applicant

Versus

Union of India, Ministry of
Railway and others ... Opposite Parties

Impugned Order No. 1

Divl. Force order No.07/111/Lko-89

Divisional R.P.F. Office,
Hazratganj, Lucknow.

No. E-19/111/Lko/89

Dated 13/17.1.1989.

The Inspector I/c. R.D.F. Coy. No. 34/Lko Main 36/Fd, CIB/Lko.
SIB W/s Lko, SIB Lko Divn 39 & 35/Varanasi 32 Coy/Loco Shop/
Lko & 38 Coy Cash Guard/Lko.

Sub: Superannuation of SIS & ASIS/RPF/Lko Division

The following sub-Inspectors & Ass'tt. Sub Inspectors
RPF of Lko Division are due to retire on attaining the age
of superannuation from the dates noted against each

Sl. No.	Name	Rank	Present Place of posting	Date of Birth	Date of Retirement
1.	Sri Rauf Ahmad	ASI	34 Coy Lko	12.6.1931	30.6.1989 AN
2.	Chhitershwar Nath Tandon	SI	86x86 86 coy	20.8.1931	31.8.1989 AN
3.	<u>Nagar Singh</u>	ASI (Adhoc)	-do-	25.8.1931	31.8.1989 AN
4.	Pratap Narain Singh	SI	CIB/Lko	18.1.1931	31.1.1990 AN
5.	Kamala Prasad Shukla	-do-	34 Coy ON	27.1.1932	31.1.1990 AN
6.	Ganga Pd. Kapoor	ASI (Adhoc)	39 coy BSB	15.4.1932	30.4.1990 AN
7.					
8.					
9.					
10.					
11.	Hriday Narain	SM ASI	35 Coy LYN	25.12.1933	31.12.1990.

(2)

The above named staff shall be informed of the date of their superannuation and their acknowledgements ~~be~~ in token of having been informed of the same forwarded to this office within 07 days of the receipt of this order ~~exam~~ for record at this end.

IPFs. concern of the Coy/unit will personally ensure that the above staff are retired on the due dates as shown against them and their names struck off the Rolls of the R.P.F. and that they are not carried beyond the date of their superannuation for which they alone will be solely responsible.

In case of their transfers to any other post/unit/Coy/ Division before the dates of their superannuation IPFs concerned will personally ensure that the I.P.F./Divl. authority under whom such an individual is so transferred, is also informed under a URGENT LE TIER addressed by name to the concerned Coy/unit/Divn and its acknowledgement obtained and forwarded to this office promptly.

Please acknowledgement receipt and report compliance within 07 days.

Sd/- Illigible
Divisional Security Commissioner,
RPF N. Rly. Lucknow.

Copy forwarded for information and n/a to -

1. Addl. Chief Security Commissioner RPF N.Rly. Baroda House New Delhi.
2. Asstt. Security Commissioner/SIB N. Rly. Baroda House New Delhi.
3. A.S.C. N.Rly BSB/Lko
4. Sr. D.D.O. (LS) & (PF) N.Rly. Lko.
5. Bills # 32, 34, 35, SIB A CIB (moffre)
6. D.O. Book.

*His/Her
Truck M
M*

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH AT LUCKNOW

Nagar Singh

...

Applicant

versus

Union of India, Ministry of Railway
and others.

Opposite Parties.

Other P

IMPUTED ORDER NO. 2

No. PI/ASI-NS/36/89

Divisional RPF Office,

Dated 07.05.89

Hazratganj, Lucknow.

The Inspector/RPF
Coy No. 36 Faizabad.

Sub: Sri Nagar Singh A.S.I. (adhoc) application dated
15.3.89 for ~~extemative~~ alteration in his
date of birth.

Order passed by the DSC/Lko are reproduced below

"This cannot be allowed at this stage. Please inform
the staff accordingly"

IDF/36 Coy/FD will personally ensure that the above
named ASD is not carried over beyond 31.8.89 AN in terms of
this office PFO No. 07/111/Lko/89 dated 13/17.1.89

Please acknowledge receipt and inform the above named
ASD at your end.

Sd.
for DSC/RDF/Lko

Copy to ASC/RDF/N.Rly/Varanasi for information and n/a
at his

*fliesh
N.S. 07*

ब अदालत श्रीमान्

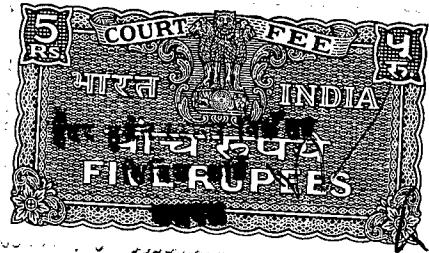
[वादी अपीलान्ट]

श्री

प्रतिवादी [रेस्पाइंट]

का वकालतनामा

महोदय
Court Adm. Division, Allahabad
Lakshmi Devi का वकालतनामा



टिकट

वादी (अपीलान्ट)

Nagar Singh

बनाम प्रतिवादी (रेस्पाइंट)
Union of India vs.

न० मुकदमा

सन्

पेशी की ता०

१६ ई०

ऊपर लिखे मुकदमा में अपनी ओर से श्री

N. P. Singh

वकील

महोदय
एडवोकेट

नाम अदालत मूल फरीदनाम
मुकदमा न० नाम फरीदनाम

को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूं और लिखे देता हूं इस मुकदमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाब देही व प्रश्नोत्तर करें या कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी जारी करावे और रूपया वसूल करें या सुलहनामा व इकबाल दावा तथा अपील निगरानी हमारी ओर से हमारी या अपने हस्ताक्षर से दाखिल करें और तसदीक करे मुकदमा उठावे या कोई रूपया जमा करे या हारी विपक्षी (फरीदसानी) का दाखिल किया हुआ रूपया अपने या हमारे हस्ताक्षर युक्त (दस्तखती) रसीद से लेवे यो पंच नियुक्त करे—वकील महोदय द्वारा को गई वह सब कार्यवाही हमको सर्वथा स्वीकार है और होगा मैं यह भी स्वीकार करता हूं कि मैं हर पेशी पर स्वयं या किसी अपने पैरोकर को भेजता रहूंगा अगर मुकदमा अदालत में एक तरफ मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरे वकील पर नहीं होगी इसलिए यह वकालतनामा लिख दिया प्रमाण रहे और समय पर काम आवे।

हस्ताक्षर

साक्षी (गवाह) साक्षी (गवाह)

दिनांक महीना सन् १६ ई०
स्वीकृत

(P)

In the Central Administrative Tribunal Allahabad
Circuit Bench Lucknow.

O.A.No. 224 of 1989

Nagar Singh Applicant
Versus
Union of India and others Opp. Parties

It is submitted on behalf of the opposite parties
as under:-

PT
B/S

15 day
New
13/9/89

1. That the present application is directed against Divisional Force Order No. 07/III/Lko-89 dated 13/17.1.1989 passed by Divisional Security Officer, R.P.F. N. Rly. Lucknow and Letter No. PI/AST-NS/36/89 dated 7.6.'89, issued by Divisional R.P.F. Office.
2. That admittedly the applicant worked as employee in Railway Protection force.
3. That in terms of section 2(a) of the Administrative Tribunal Act 1985 (Act No. 13 of 1985), the provisions of this Act shall not apply to any member of the naval, military, or Air Force or of any other armed force of U.O.I.
4. That the Railway Protection Force has been declared as armed force of the Union of India.

5. That the application made by the applicant is thus not maintainable before the Tribunal.

6. That the applicant has by suppressing the correct facts and law, has made this application.

7. That in view of the aforementioned facts and circumstances, the application is liable to be dismissed, *and the interim order be kept vacated*

8. That the opposite parties are advised that there is no necessity of presenting a detailed written statement. However they reserve their right to do so, in case the Hon'ble Tribunal directs to that effect.

Lucknow

Dated 11.9.89

V. K. Dhaka
Opp. Parties
Asstt. Security Commissioner (RPF)
सहायक सुरक्षा आयुक्त (र०. सु. ३०)
Northern Railway, Lucknow

Verification.

I, V. K. Dhaka Asstt. Security Commissioner (RPF)
Lucknow.
do hereby verify that the contents of paragraphs 1
and 2 of this reply are based on information derived
from record, which is believed to be true and those of
paragraph 3 to 8 are based on legal advice which is
believed to be true.

Signed and verified this 11th day of September 1989
at the Office of R.P.F. Hazratganj Lucknow.

V. K. Dhaka
Asstt. Security Commissioner (RPF)
सहायक सुरक्षा आयुक्त (र०. सु. ३०)
Northern Railway, Lucknow

ग्रन्थराहोद विद्या मन्दिरी शहोदराव-तारा १८८८

प्रवेश-प्रार्थना-पत्र पत्रावली संख्या अपक्रम प्रार्थना-पत्र पत्रावली संख्या स्थानान्तरण प्रमाण-पत्र पत्रावली संख्या १७७
छात्र अथवा छात्रा पंजिका तथा स्थानान्तरण प्रमाण-पत्र

पंजिका संख्या १७७

छात्र/छात्रा का नाम	माता/पिता, अभिभावक अथवा पति का नाम, व्यवसाय तथा पता	छात्र/छात्रा के जन्म का दिनांक (अंकों में)	अन्तिम संख्या का नाम, यदि छात्र/छात्रा ने इस संख्या में प्रवेश पूर्व शिक्षा पाई हो
Nagar Singh	माता/पिता Ram Surat Singh अभिभावक Kshaltiyya अनुमोदित जन जाति/पिछड़ी जाति पति	20-7-34 Vile. Ramarepur P.O. - Dhanapur Distt. - Banaras July, Twenty Second, 1951	अन्नम के प्रमाण-पत्र से सत्यापित अथवा पुरिट का प्रदेश में छात्र/छात्रा के निवास की अवधि
छात्र/छात्रा के जन्म का दिनांक (शब्दों में)			

कक्षा	प्रवेश अथवा पुनः प्रवेश का दिनांक	प्रोत्तिति का दिनांक	पृथक होने का कारण, उदाहरणार्थ देय वनराशियों का सुगतामन किया जाना, परिवार हारा स्थान परिवर्तन निकासन आदि	सत्र	आवरण	कार्य	हस्ताक्षर
६							
७							
८	20-7-40 (13-5-50)						
९	13-5-50	13-5-51					
१०	13-5-51	—	30-6-51 Failed in H. S. Exam. 1952				
११							
१२							

१- प्रमाणित किया जाता है कि छात्र/छात्रा के व्यौरे से सम्बन्धित प्रविष्टियों को मिलाकर प्रवेश प्रार्थना-पत्र से कर सका गया है और वे पूर्णतया शुद्ध हैं।

२- प्रमाणित किया जाता है कि उपरोक्त छात्र/छात्रा पंजिका तथा स्थानान्तरण प्रमाण-पत्र की छात्र/छात्रा के पृथक होने के दिनांक तक दिक्षा-विभाग के मियमानुसार पूर्ति कर दी गई है।

प्रस्तुतकर्ता दिनांक १९..... संख्या प्राप्ति

टिप्पणी- (१) यदि कक्षा में छात्र/छात्रा का स्तर प्रथम पात्र में हो तो इसका उल्लेख 'कार्य' के सम्बन्ध में करना चाहिये।

(२) कक्षा ५ से १२ तक के पृथक होने वाले छात्रों/छात्राओं की उपस्थितियों पर वारा व्याख्यानों की संख्या इस पृष्ठ की दूसरी ओर दी गयी तालिकाओं में करें।

Signature

४८/२

बीफौर दि सेन्ट्रल एडमिनिस्ट्रेशन ट्रिलियल, एंड शेल बैन्क,
स्ट, लखनऊ ।

श्री नागर सिंह	--	---	स्पेली कैन्ट
बनाम			
यूनियन बाफ इण्डिया एण्ड अर्क्स	--	--	व्हिजिट पार्टीज़

सनेही र २०२

बमर शहीद विद्या मन्दिर इण्टर कालेज
शहीद दग्धि-- वाराणसी

अब्दुल्लाह प्रधानाचार्य

पत्रांक

दिनांक : २-१२-८८

प्रमाणित किया जाता है कि नागर सिंह पुनर्व श्री
राम्भरत सिंह ने संस्थागत छात्र के रूप में हस स्कूल परीक्षा सत्र
१९५२ में किया है। वे परीक्षा में फेल हैं। छात्र पंजिका के अनुसार
हन्दीज-पतियि २०-०६-३५ (वीस चूलाई लन उन्नीस राई चौंतिस है।)

२० अगस्तीय

२-१२-८८

शहीद
प्रधानाचार्य,

बमर शहीद विद्या मन्दिर हॉस्पिट
शहीद दग्धि-वाराणसी ।

सत्य प्रतिलिपि

१३

बीफोर दि सेन्ट्रल एडमिनिस्ट्रेटिव फ्रिग्नल, रडी शनल बैन्क
स्ट, लखनऊ ।

श्री नागर सिंह -- -- -- स्पलीकेन्ट
बनाम

शुनियन बाफ हिन्द्या स्पॅड अर्क्स -- -- अपौजिट पाटीजु

सनेकार नॉ ३

श्री मान मैडल सुरक्षा जायक नॉ ३०
लखनऊ मण्डल

११-२-८८

विषयः - सेवामुक्त होने की अवधि में बढ़ोत्तर लेह प्रार्थना-पत्र ।

महाशय,

सेवा में समिन्य निवैदन है कि प्राथी नागर सिंह (एड्हाक)
३०३० निरीदाक तेनाती कार्यक्रम १०-३६ फैजाबाद का सेवामुक्त होने
की तिथि श्री मान के प्रदल आदेश स० १६।११।१८।१०००।८०।८८
विनाक १३।१७-१-८८ के अनुसार दिनांक ३१-८-८८ है जिसके सम्बन्ध में
प्राथी श्री मान का ध्यान आकृषित करना चाहता है कि शैशवाक
प्रार्थना-पत्र के अनुसार प्राथी नागर सिंह सज श्री राम सूरत सिंह की
जन्मतिथि २०-०७-३४ है। प्रधानाचार्य के मर शहीद विधा मंदिर
हन्टर काले दांरा द्वारा दिया गया प्रार्थना-पत्र की फोटो स्टैट कापी
प्रार्थना पत्र के साथ लॉग्न है।

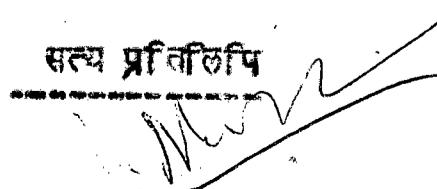
श्री मान जी उपरोक्त जन्मतिथि के अनुसार प्राथी का सेवामुक्त
तिथि ३१-८-१९६२ होती है अतः श्री मान से प्रार्थना है कि प्राथी की
सेवा मुक्त तिथि २०-०७-३४ जन्मतिथि के अनुसार ११-८-८८ सेवा बढ़ाकर
१२-८-६२ करने की कृपा करें। आपकी क्रान्ति कृपा होगी।

प्राथी,

सुलग्नक - १० प्रमाण-पत्र

नागर सिंह

सत्य प्रतिलिपि



Registered A/o

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
CIRCUIT BENCH, LUCKNOW

Gandhi Bhawan, Old Residency
Lucknow - 226 001

(Registration No. 221 of 1993) (1)

No.CAT/LKO/Jud/CB/

1726 to 1728

dated . 31. 1. 89

Nagan Singh

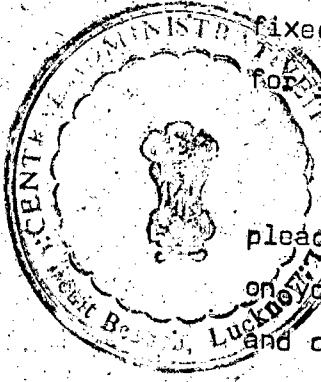
APPLICANT(S)

VERSUS

Director of Industries

RESPONDENT(S)

Please take notice that the applicant above named
has prescribed an application a copy whereof is enclosed
herewith which has been registered in this Tribunal and has
fixed 12 day of January 1989.



If, no appearance is made on your behalf, your
pleader or by some one duly authorised to Act and plead
on your behalf in the said application, it will be heard
and decided in your absence.

Given under my hand and the seal of the Tribunal
this 31 day of January 1989.

Dinesh

DR
For DEPUTY REGISTRAR

CENTRAL ADMINISTRATIVE TRIBUNAL

CIRCUIT BENCH LUCKNOW

O.A. No.224 of 1989 (L)

Nagar Singh **Applicant.**

versus

Union of India **Respondents.**

30-8-89

Hon'ble Justice K. Nath, V.C.

Issue notice to opposite parties to show cause why the petition be not admitted.

In the matter of interim relief, issue notice and list for admission and orders on 13-9-89 on which date the opposite parties will produce the Service Book or other record of the initial appointment given to the applicant on 14-12-55. Till the next date of hearing the applicant shall not be retired from service on the basis of the impugned order dated 13/17-1-89 contained in Annexure-I.

Chhedi
d/30/89

Sd/-
V.C.

(RTM)

//True Copy//
Patmali
Deputy Registrar 30/89
Administrative Tribunal
Lucknow Bench
Lucknow

CENTRAL ADMINISTRATIVE TRIBUNAL

CIRCUIT BENCH LUCKNOW

O.A. No. 224 of 1989 (L)

Nagar Singh

Applicant.

Union of India

VERSUS

Respondents.

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checked
d/p/

**Sd/-
V.C.**

//True Copy//

30/8/89
Deputy Registrar

Central Ad. Administrative Tribunal

(222)

QC M 28/8/89
QC M 28/8/89
QC M 28/8/89